

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

No. HCM.III/166/2019-JudI./Part-I/547

Dated Shillong, the 12th September, 2025

In supersession of the Constitution of Benches as ordered vide this Registry's Notification No. HCM.III/166/2019-JudI./Part-I/546 dated 06th September, 2025, Hon'ble the Chief Justice (Acting) is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES** w.e.f. 15th September, 2025, until further orders:

DIVISION BENCHES		
	NAMES OF THE HON'BLE JUDGES	DETERMINATION
1	DIVISION BENCH-I: Hon'ble the Chief Justice (Acting) and Hon'ble Mr. W. Diengdoh. [Court Room No. 2]	1. All matters relating to tribal issues to be taken up by a Division Bench; 2. Intra Court Writ Appeals against judgment(s)/order(s) passed by the Single Bench of Hon'ble Mr. Justice B. Bhattacharjee in writ jurisdiction under Article 226 of the Constitution;
2	DIVISION BENCH-II: Hon'ble the Chief Justice (Acting) and Hon'ble Mr. Justice B. Bhattacharjee. [Court Room No. 2]	1. Public Interest Litigations (PIL); 2. Commercial Appeals under the Commercial Appellate Division of the High Court; 3. All matters relating to tax and revenue; 4. Intra Court Writ Appeals against judgment(s)/order(s) passed by the Single Bench of Hon'ble Mr. Justice W. Diengdoh in writ jurisdiction under Article 226 of the Constitution; 5. All other matters required to be taken by a Division Bench;
3	DIVISION BENCH-III: Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee. [Court Room No. 3]	1. Criminal Appeals where the punishment is 10 years imprisonment and above; 2. Intra Court Writ Appeals against judgment(s)/order(s) passed by the Single Bench of Hon'ble Mr. Justice H.S. Thangkhiew in writ jurisdiction under Article 226 of the Constitution;
SINGLE BENCHES		
	NAMES OF THE HON'BLE JUDGES	DETERMINATION
1.	Hon'ble the Chief Justice (Acting) [Court Room No. 2]	1. All petitions filed under the Arbitration and Conciliation Act, 1996; 2. Company Petitions;

		3. Civil Writ Petitions (from the year 2024 onwards); 4. All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; 5. First Appeals; 6. Second Appeals; 7. Civil Contempt Cases; 8. Transfer Petitions; and 9. All Single Bench matters not falling within the determination of any other Single Bench;
3.	Hon'ble Mr. Justice W. Diengdoh. [Court Room No. 3]	1. Civil Writ Petitions (of the year 2022 and 2023) 2. Criminal Appeals (below 10 years imprisonment); 3. MACT Appeals; and 4. Bail matters – both Regular and Anticipatory;
4.	Hon'ble Mr. Justice B. Bhattacharjee. [Court Room No. 4]	1. Civil Writ Petitions (upto the year 2021); 2. All criminal matters falling within the determination of Single Bench excluding criminal appeals (below 10 years imprisonment); 3. Civil Revision Petitions;

By Order

JOINT REGISTRAR (LISTING)

Memo. No. HCM.III/166/2019-Judl./Part-I/547-A

Dated Shillong, the 12th September, 2025

Copy to: -

1. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice (Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
5. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
6. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.

7. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. The Assistant Registrar-IV/Stamp Reporter, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
10. All Court Masters/Court officers concerned for information and necessary action.
11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


JOINT REGISTRAR (LISTING)

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R/19/25